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IN THE HIGH COURT OF ORISSA AT CUTTACK

ABLAPL No.9340 of 2021

Sujit Sahu Petitioner

-versus-

State of Odisha Opposite Party

CORAM: JUSTICE S. PUJAHARI

<u>ORDER</u> <u>Order</u> 17.09.2021

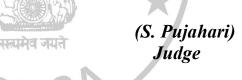
No. 04.

- 1. This matter is taken up through hybrid mode.
- 2. It is stated by the learned counsel for the State that in spite of communication of the order dated 8th September, 2021 to the Superintendent of Police, Kalahandi, neither any case diary nor any report with regard to the action taken against the Investigating Officer of Jaipatna Police Station has been received.

सत्यमेव जयते

- 3. Considering the aforesaid submission of the learned counsel for the State, issue notice to the Superintendent of Police, Kalahandi to show cause as to why appropriate contempt shall not be initiated against him for non-compliance of the Court's order dated 8th September, 2021, so also the Investigating Officer of Jaipatna Police Station and a cost of Rs.50,000/- (Rupees fifty thousand) is also imposed on the Investigating Officer of Jaipatna Police Station for non-production of the case diary which shall be deposited before the concerned District Legal Services Authority.
- 4. List this case on 24th September, 2021.

- 5. On the aforesaid date, if the show cause affidavits along with case diary are not received, coercive steps shall be taken against the Superintendent of Police, Kalahandi and the Investigating Officer of Jaipatna Police Station to secure their attendance in person along with the case diary before this Court.
- 6. A free copy of this order be handed over to the learned counsel for the State in course of the day for its communication to the Superintendent of Police, Kalahandi and the Investigating Officer of Jaipatna Police Station. The learned counsel for the State shall also communicate a copy of this order to the Director of General of Police, Odisha, Cuttack and the Home Secretary to Government of Odisha, Secretariat Building, Bhubaneswar for appraisal of the same and the manner of defiance of Court's order by the police officer, as in many cases the same is being done.



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